

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./62/254/2021

This the 22<sup>nd</sup> day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Suhail Ahmad Mir, S/o Ab.Rashid Mir, R/o Chitragam, Tehsil & District, Shopian, Aged 24 years.

.....Applicant

(Advocate: Mr. Molvi Aijaz)

**Versus**

1. State of J&K through Commissioner/Secretary to Govt. General Administration Department, Civil Sectt. Jammu/Srinagar.
2. Deputy Commissioner, Shopian.
3. Superintendent of Police, District, Shopian.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, DAG)

**O R D E R**  
**[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Learned counsel for the applicant submits that the case has become infructuous.

2. In view of the submissions made by the learned counsel for the applicant, the TA is dismissed as become infructuous. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Ak/-*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**